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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1255/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Swift Solution MSC SDN Bhd.  
V/s.  
Versatile Process Control Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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14	Prachi Wazalwar  Prateek Pai Viraj Parikh i/b Keystone	For Respondents     For Petitioners	Pr     V.S. Parikh
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**ORDER**  
**CP No. 1255/18BP/NCLT/MB/MAH/2017**

On the objections raised by the Corporate Debtor in respect to completion of work, the Petitioner side has placed a clarification letter by the end user concerning handing over and completion of project by 17.1.2015, the same not having come with affidavit, the Petitioner is hereby directed to file the same along with the Affidavit.

List this matter on 4.1.2018.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)